

[Shri Nath Pai]

13 hrs.

that is required of propriety, that one fails to be convinced...that they are bothered to study the elementary rules of procedure. The fact is, after you pointed out that the first motion was carried by the narrowest majority required under our Constitutional rules—by two—they did not hesitate to leave the Chamber.....

MR. SPEAKER : Please confine yourself to the resignation of the Minister.

SHRI NATH PAI : When do we get a statement on the resignation ?

MR. SPEAKER : I do not think there is anybody here to give that information. The Minister is not here and the Prime Minister is not here ..... (Interruptions). Your point of view will be conveyed.

SHRI NATH PAI : Who is responsible for the conduct of the Minister ?

MR. SPEAKER : Only the Prime Minister can say.

SHRI NATH PAI : Summon her..... (Interruptions).

श्री मधु लिमये : यहां पर गेमे मन्त्री भी थे जिन्होंने पहले विभाजन में बोट दिया लेकिन बाद में चले गये। दिनेश सिंह जैसे मन्त्री पहले डिबिजन में यहां पर मौजूद थे लेकिन बाद में उठकर चले गये। .....(व्यवधान).....

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : आप इस तरह से प्रयान मन्त्री का बचव न करिए। यह कैसे हो सकता है? सदन के कुछ अधिकार है? .....(व्यवधान).....

## PAPERS LAID ON THE TABLE

### Merchandise Marks (Judicial Proceedings, Madras) Rules

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of the Trade and Merchandise Marks (Judicial Proceedings, Madras) Rules, 1968, published in Notification No. S.O. 4327 in Gazette of India dated the 7th December, 1968, under section 134 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-499/69].

### Indian Telegraph (Fifth Amendment Rules)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Fifth Amendment) Rules, 1969, published in Notification No. G.S.R. 417 (English version) and G.S.R. 418 (Hindi version) in Gazette of India dated the 22nd February, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-500/69].

### Notifications under Rubber Act

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI RAM SEWAK CHOWDHARY) : I beg to lay on the Table a copy each of the following Notifications (Hindi version) under sub-section (3) of section 25 of the Rubber Act, 1947 :

- (1) The Rubber (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 546 in Gazette of India dated the 8th March, 1969.
- (2) The Rubber (Second Amendment) Rules, 1968, published in Notification No. G.S.R. 547 in Gazette of India dated the 8th March, 1969. [Placed in Library See No. LT-501/69]